

**II. (A)** A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (i) (a) Annual Report and Accounts of the Bharat Sanchar Nigam Limited (BSNL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 1312/18/24]

(ii) (a) Thirty-eighth Annual Report and Accounts of the Mahanagar Telephone Nigam Limited (MTNL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Performance Review of the above Company, for the year 2023-24.

[Placed in Library. See No. L. T. 1313/18/24]

**(B)** A copy each (in English and Hindi) of the following papers:-

- (a) Annual Report and Accounts of the Centre for Development of Telematics (C-DOT), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L. T. 1314/18/24]

#### **Notifications of the Ministry of Labour and Employment**

**श्रम और रोजगार मंत्रालय में राज्य मंत्री (सुश्री शोभा कारान्दलाजे):** महोदय, में औद्योगिक विवाद अधिनियम, 1947 की धारा 40 की उप धारा (3) के अधीन श्रम और रोजगार मंत्रालय की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हैः-

- (1) S.O. 3046 (E) ., dated the 30<sup>th</sup> July, 2024, extending the period specified in the Notification No. S.O. 362E, dated the 29<sup>th</sup> January, 2024 for a further period of six months from 30<sup>th</sup> July, 2024.
- (2) S.O. 3096(E) ., dated the 2<sup>nd</sup> August, 2024, extending the period specified in the Notification No. S.O. 422E, dated the 2<sup>nd</sup> February, 2024 for a further period of six months from 4<sup>th</sup> August, 2024.
- (3) S.O. 3493(E) ., dated the 16<sup>th</sup> August, 2024, extending the period specified in the Notification No. S.O. 688E, dated the 14<sup>th</sup> February, 2024

for a further period of six months from 19<sup>th</sup> August, 2024.

- (4) S.O. 3494(E).., dated the 16<sup>th</sup> August, 2024, declaring the services engaged in the industry of transport (other than railways) for the carriage of passengers or goods, by land or water to be a public utility service for the purposes of the said Act for a period of six months from the date of publication of this notification in Official Gazette.
- (5) S.O. 3495(E).., dated the 16<sup>th</sup> August, 2024, extending the period specified in the Notification No. S.O. 687€, dated the 14<sup>th</sup> February, 2024 for a further period of six months from 17<sup>th</sup> August, 2024.
- (6) S.O. 3646(E).., dated the 28<sup>th</sup> August, 2024, extending the period specified in the Notification No. S.O. 941 €, dated the 28<sup>th</sup> February, 2024 for a further period of six months from 28<sup>th</sup> August, 2024.
- (7) S.O. 4486(E).., dated the 14<sup>th</sup> October, 2024, declaring the services of the industry engaged in the Iron Ore Mining to be a public utility service for the purposes of the said Act for a period of six months with effect from 14<sup>th</sup> October, 2024.
- (8) S.O. 4822(E).., dated the 6<sup>th</sup> November, 2024, declaring the services of the industry engaged in the Lead and Zinc Mining Industry to be a public utility service for the purposes of the said Act for a further period of six months with effect from 9<sup>th</sup> November, 2024.
- (9) S.O. 4823(E).., dated the 6<sup>th</sup> November, 2024, declaring the services of the industry engaged in the Bhartiya Reserve Bank Note Mudran (P) Limited, Mysore (Karnataka) and Salboni (West Bengal) to be a public utility service for the purposes of the said Act for a period of six months from the date of publication of this notification in the Official Gazette.
- (10) S.O. 4828(E).., dated the 7<sup>th</sup> November, 2024, declaring the services of the industry engaged in the Copper Mining industry to be a public utility service for the purposes of the said Act for a period of six months with effect from 7<sup>th</sup> November, 2024.

[Placed in Library. For (1) to (10), see No. L. T. 1151/18/24]

- I. **Notifications of the Ministry of Environment, Forest and Climate Change**
- II. **Report and Accounts (2023-24) of GBPNIHE, Almora, Uttarakhand and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTIVARDHAN SINGH): Sir I lay on the Table:—